

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-104**  
IB-912/ND/2020

**IN THE MATTER OF:**

Techno Strips and Tubes Pvt Ltd

**Vs.**

Emkay Automobile Industries Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 22.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : CS Mr. Rajesh Loomba

For the Respondent :

**ORDER**

In course of hearing, it has come to our notice that the petitioner has enclosed two invoices and out those two invoices, one invoice was issued on 15.03.2020, which is due and payable after 61 days of issuance of the invoices. So the ld. Counsel for the petitioner seeks time to convince us on the point whether the present application is maintainable under amended Section 10 A of the IBC or not? **List on 29.09.2020.**

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**MEMBER (T)**

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**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**